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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2413/96

Wednesday the 13th day of November 1996

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. Shri Babu Lal Dass
son of Shri Bhagwan Das
2. Smt. Sumukhi
wife of Shri Bhagelu
3. Shri Pustam
Son of Shri Rasika

(All Casual Gangmen-Khalasi Under Permanent Way Inspector
(Construction), Northern Railway, Thomson Road,
New Delhi. Applicants

(By Advocate: Shri B.S. Mainee)

Vs.

Union of India

1. The General Manager
Northern Railway,
Baroda House,
New Delhi

2. The Chief Administrative Officer
(Construction),
Northern Railway,
Kashmeri Gate,
Delhi.

3. The Permanent Way Inspector,
Northern Railway,
Thomson Road,
New Delhi

Respondents

(By Advocate: Shri Rajinder Pandita)

The application having been heard on 13.11.1996 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J) CHAIRMAN

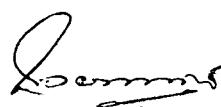
Applicants seek regularisation and the benefit of
Group Insurance Scheme. According to them they are

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entitled to regularisation by reason of their long service and they are entitled to get the benefit of coverage under the Group Insurance Scheme by reason of the decision in Shri Kamalkant and others Vs. General Manager, 1995 (2) ATJ 197. Applicants may make a representation regarding their grievances before second respondent Chief Administrative Officer (who according to standing counsel is the competent authority to decide) and second respondent will pass a speaking order thereon within ten weeks from today.

2. Standing Counsel for respondents will ensure that these orders are communicated to respondents for compliance.
3. With the aforesaid directions we dispose of the application. No costs.

-Dated the 13th November, 1996


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
CHAIRMAN

Mittal